GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:568
ANSWERED ON:26.11.2012
CONSTRUCTION WORKERS WELFARE CESS
Natarajan Shri P.R.;Singh Shri Dhananjay

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the cess to be paid by an employer at a construction site under the Building and other Construction Workers` Welfare Cess Act, 1996, State-wise including Uttar Pradesh;
- (b) the total cess collected under this Act, State-wise including Uttar Pradesh during the last three years along with the various welfare measures taken and the amount utilized so far;
- (c) whether the Government has received any complaints of employers violating on the payment of the above levy and if so, the details thereof; and
- (d) the measures undertaken by the Government to ensure that employers contribute their share to the Building and other Construction Workers` Welfare Fund?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): A Statement is annexed (Annexure-I).
- (b): A Statement is annexed (Annexure-II).
- (c) & (d): The responsibility of collecting cess and its utilization for welfare activities lies with the respective State Governments and State Building and Other Construction Workers Welfare Boards. Under the Building and Other Construction Workers Welfare Cess Act, the authorities are empowered to impose penalty on the employer for failure to pay the amount of cess within the specified date and to recover any amount due under the Act.